

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHBAD BENCH
ALLAHABAD

Dated: this the 05th day of September 2008

Original Application No.1396 of 2004

Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mrs. Manjulika Gautam, Member (A)

1. Raj Kumar Sharma, S/o late Mohan Prasad.
2. Sarvesh Kumar, S/o Nokhey
3. Michel Thomas, S/o Mr. John
4. Kamlesh Kumar, S/o Ram Swaroop
5. Chandra Mohan Pathariya, S/o Hori Lal
6. Shubhash Chandra, S/o Late Chandra Pal
7. Ram Singh, S/o Ram Murti
8. Devendra, S/o Ram Chandra Singh
9. Pramod Kumar Singh, S/o K.K. Singh
10. Sudhir Singh, S/o Balvant Singh

. . . Applicants

By Adv: Sri S.S. Upadhyaya and Sri S. Updhayaya

Versus

1. Union of India through the Ministry of Railways, New Delhi.
2. Divisional Railway Manager (Personnel)/Mandal Rail Prabandhak (Karmik) Eastern Railway Izzatnagar.

...Respondents.

By Adv : K.P. Singh

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O R D E R

By Hon'ble Mr. A.K. Gaur, JM

We have heard Shri S.S. Updhyaya learned counsel for the applicant and Sri K.P. Singh learned counsel for the respondents.

2. Having heard learned counsel for the parties we are satisfied that the grievance of the applicant might be redressed if the competent authority is directed to consider and decide the case of the applicant in accordance with the judgment rendered by Principal Bench of this Tribunal in OA No. 184/03 decided on 04.05.2004 within a stipulated period. The applicant is also directed to file a fresh representation within 10 days from today.

3. We accordingly direct the applicant to file a fresh representation before the competent authority within 10 days from the date of receipt of a copy of this order and the competent authority is directed to consider and decide the same, by a reasoned and speaking order taking into account the judgment rendered by Principal Bench of this Tribunal in OA No. 184/03 decided on 04.05.2004, within a period of three months from the date of receipt of a copy of this order. The OA filed by

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the applicant may also be treated as part of the said representation.

4. With the aforesaid observation the OA is disposed of. No cost.

McGinnan

Member (A)

DeGarmo

Member (J)

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